

**NOTIFICATIONS OF THE MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)**

**THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH):** Sir, I beg to lay on the Table:—

(a) A copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:—

(i) Notifications G.S.R. Nos. 2062 and 2069, dated the 26th December, 1970, together with Explanatory Memoranda thereon.

(ii) Notification G.S.R. No. 2070, dated the 31st December, 1970, together with an Explanatory Memorandum thereon.

(iii) Notification G.S.R. No. 41, dated the 1st January, 1971, together with an Explanatory Memorandum thereon.

(iv) Notifications G.S.R. Nos. 99 and 100, dated the 1st January, 1971, together with an Explanatory Memorandum thereon.

(v) Notification G.S.R. Nos. 69, 70, 71 and 72, dated the 12th January, 1971, together with Explanatory Memoranda thereon.

(vi) Notification G.S.R. No. 93, dated the 14th January, 1971.

(vii) Notification G.S.R. No. 88, dated the 16th January, 1971, together with an Explanatory Memorandum thereon.

(viii) Notification G.S.R. No. 118, dated the 21st January, 1971, together with an Explanatory Memorandum thereon.

(ix) Notification G.S.R. No. 221, dated the 13th February, 1971, together with an Explanatory Memorandum thereon. [Placed in Library, See No. LT-130/71 for (i) to (ix).]

(b) A copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance):—

(i) Notification G.S.R. No. 87, dated the 16th January, 1971, together with an Explanatory Memorandum thereon.

(ii) Notification G.S.R. No. 217, dated the 13th February, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-129/71 for (i) and (ii).]

(iii) Notification S.O. No. 1917, dated the 20th February, 1971, publishing the Income-tax (Amendment) Rules, 1971, under section 296 of the Income Tax Act, 1961. [Placed in Library. See No. LT-142/71.]

LM/P(D)IRSS—4

**THE ASSAM REORGANISATION (MEGHALAYA)
DISTRIBUTION OF REVENUES ORDER, 1971**

SHRI K. R. GANESH: Sir I also beg to lay on the Table a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 397, dated the 20th March, 1971 (in English and Hindi), publishing the Assam Reorganisation (Meghalaya) Distribution of Revenues Order, 1971, under sub-section (2) of section 56 of the Assam Reorganisation (Meghalaya) Act, 1969. [Placed in Library. See No. LT 128/71.]

12-50 P.M.

**REGISTRATION BY SHRI BANKA
BEHARY DAS**

MR. DEPUTY CHAIRMAN: I have to inform hon. Members that Shri Banka Behary Das, a Member representing the State of Orissa, resigned his seat in the Rajya Sabha from the 4th of April, 1971.

12-51 P.M.

**THE LABOUR PROVIDENT FUND
LAWS (AMENDMENT) BILL, 1971**

**THE MINISTER OF LABOUR, EM-
PLOYMENT AND REHABILITATION**

SHRI R. K. KHADILKAR: Mr. Deputy Chairman, Sir, I move:

“That the Bill further to amend the Coal Mines Provident Fund and Bonus Schemes Act, 1948, and the Employees’ Provident Funds Act, 1952, as passed by the Lok Sabha, be taken into consideration.”

Sir, I would like to place before the House the background of this measure with your permission. Social security benefits are at present available to industrial employees under certain Central and State Acts. The Coal Mines Provident Fund and Bonus Schemes Act, 1948 and the Employees’ Provident Funds Act, 1952 provide for the institution of provident funds for employees in coal mines, factories and other establishments. The institution of Provident Funds, on a statutory footing, has been in operation for about 22 years. While Provident Fund is an effective old-age and survivorship benefit, the accumulations therein are too small to render adequate and long-term protection to the family of the industrial employee in the event of his premature death. With a view to providing long-term protection to the family of the industrial employee in the event of his premature death, a scheme of family pension was announced as part of the budgetary proposals for 1970-71, for the employees covered under the Employees’ Provident Funds Act, 1952 who are paying provident fund contributions at the rate of 8 per cent of pay.